

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2383
TO BE ANSWERED ON 11TH MARCH, 2016**

INSPECTION BY MCI

2383. DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Medical Council of India (MCI) has inspected the medical and dental colleges of the country during the last three years;
- (b) if so, the details thereof, State/UTwise;
- (c) whether irregularities have been found in medical colleges during the above period;
- (d) if so, the details thereof, State/UTwise; and
- (e) the action taken by the Government thereon?

ANSWER

**THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): A statement containing the number of medical colleges inspected by the Medical Council of India during last three years is placed at **Annexure-I**. MCI is not mandated to inspect Dental Colleges.

(c) to (e): Permission for starting a medical college / yearly renewal permission is given by the Central Government on the recommendation made by Medical Council of India (MCI) after assessment of infrastructure and other facilities. If any medical college fails to meet the required standards, the CI recommends to the Central Government not to issue Letter of Permission / Renewal permission to such medical colleges for that academic year.

Under Establishment of Medical College Regulations, 1999, a medical college can be debarred for 2 years, if found using fake/forged documents during inspections conducted by MCI. As reported by MCI, during the last 3 years, 5 colleges were debarred from admitting students. A statement containing number of Medical Colleges debarred for admitting students during last three years, State / UT wise is placed at **Annexure-II**.

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State/UT-wise details of Medical Colleges Inspected by MCI

SL	Name of the State/UT	2013-14		2014-15		2015-16	
		u/s * 10 A & 11(2)	U/S*19	u/s * 10 A & 11(2)	U/S*19	u/s * 10 A & 11(2)	U/S* 19
1	Andhra Pradesh	29	8	39	6	30	1
2	Assam	3	2	3	1	3	1
3	Bihar	9	2	8	4	12	0
4	Chandigarh	Nil	0	0	0	0	0
5	Chhattisgarh	5	0	7	1	9	1
6	Delhi	5	0	4	0	5	0
7	Goa	1	0	1	0	1	0
8	Gujarat	12	4	13	3	11	0
9	Haryana	5	2	0	0	8	0
10	Himachal Pradesh	3	0	4	0	4	0
11	Jammu & Kashmir	Nil	0	0	1	3	1
12	Jharkhand	1	0	2	1	3	1
13	Karnataka	30	6	35	7	38	2
14	Kerala	10	3	10	9	19	4
15	Madhya Pradesh	6	1	8	3	13	0
16	Maharashtra	14	8	22	16	33	4
17	Manipur	1	0	1	1	1	1
18	Nagaland	0	0	0	0	1	0
19	Meghalaya	1	0	0	0	0	0
20	Orissa	5	0	5	0	6	0
21	Pondicherry	1	1	3	1	3	1
22	Punjab	5	1	5	3	6	1
23	Rajasthan	11	0	3	1	12	0
24	Sikkim	1	0	0	0	1	0
25	Tamilnadu	30	4	18	5	34	5
26	Telangana	0	0	0	0	7	0
27	Tripura	0	0	0	0	0	2
28	Uttar Pradesh	25	1	24	3	39	0
29	Uttarakhand	2	0	1	0	5	1
30	West Bengal	13	0	7	3	14	3
31	A & C Nicobar	0	0	0	0	1	0
	Total	228	43	242	69	322	29

* IMC Act, 1956.

Annexure - II

**Statement containing number of medical colleges debarred
during last three years**

SL.No.	Name of the State/UT	Number of colleges
1	Maharashtra	1
2	Rajasthan	1
3	Orissa	1
4	Tamil Nadu	2